made by the manufacturers. A Standing Committee on Soda Ash consisting of representatives of different Government Departments, major consumers of Soda Ash and manufacturers of Soda Ash has also been appointed Which periodically reviews the production, availability and distribution of Soda Ash.

#### In the case of Caustic Soda:

35

In spite of adequate installed capacity in the country, indigenous production has been adversely affected because of severe power cuts imposed in different States. Caustic Soda has therefore been put on the Open General Licence (OGL) thereby making it possible for any actual user to import the chemical directly if he wishes to do so. The Ministry has also arranged 'for imports of 15,000 tonnes of Caustic Soda solid through CPC. Customs duty on this was waived in full. The CPC have also been authorised to import an additional quantity of 5,000 tonnes of Caustic Soda flakes and this quantity would also enjoy exemption from customs duty.

This Ministry has also decided to import an additional quantity of 25,000 tonnes of Caustic Soda through the CPC during the coming months depending on the requirements of actual users particularly the Public Sector Undertakings and small scale units. Exemption from customs duty on the import of this additional quantity of 25,000 tonnes will, however, be partial. A basic customs duty of 15 per cent *ad valorem* and auxiliary customs duty of 5 per cent *ad valorem* will be chargeable on these imports.

#### Legal aid to the poor

\*66. SHRI ARVIND GANESH KULKARNI: SHRI NARASINGHA PRASAD NANDA; SHRI S. W. DHABE:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the number of State Governments which have implemented the legal aid programme from the year 1979; and
- (b) what further steps have been taken by the Central Government to implement the programme of legal aid to the poor during this year?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): (a) The details of the State Governments and Union Territories which have their own legal aid programmes from before 1979 or afterwards along with salient features o'f the programmes is annexed herewith. [See Appendix CXV, Annexure No. 15].

(b) The Central Government has taken a decision that a High Powered Committee will be appointed under the Chairmanship of Mr. Justice P. N. Bhagwati of the Supreme Court to formulate and implement comprehensive legal aid schemes after taking into account the Bhagwati Committee Report and the working of the various legal aid schemes in the States. The Government has also raised the Budget provision for legal aid from Rs. 1 lakh to Rs. 25 lakhs in the Budget for 1980-81.

# Rehabilitation of displaced persons from Sialkot

\*67. SHRI SUNDER SINGH BHANDARI: SHRI JAGDISH PRASAD

MATHUR: SHRI HARISHANKAR BHABHRA: Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

(a) whether it i<sub>s</sub> a fact that about 30,000 displaced persons who had come from Sialkot in 1947 to the Districts of Jammu and Kathu<sub>a</sub> do not have citizenship rights or right to vote in the Assembly elections or to buy property in the State of Jammu and Kashmir;

37

- (b) whether t i<sub>s</sub> also a fact that they ha.ve not b( en given any rehabilitation benefits md cannot get Government jobs; a id
- (c) if so, whai steps are being taken by the Central (-overnment to remedy the situation?

THE MINISTE J OF INFORMATION AND BROADCA ITING AND SUPPLY AND REHABILITATION (SHRI V. P. SATHE): (a) tc (c) Necessary information is being collected and will be laid on the Tab!e of the Sabha.

## Use of transn itter lying idle at Visabuapatnam

- B. SATYANARAYAN \*68. SHRI REDDY; Will the Minister of INFOR-MATION AND LROADCASTING be pleased to state-:
- (a) whether i. is a fact that a 10 k.w. transmitter is lying idle at Visakhapa.tnam sad is used only as a standby to the 1< 0 k.w. transmitter:
- (b) whether tl ere is any proposal to use it for broadcasting entertaining programmes like Vividh Bharati;
- (c) whether Andhra tie Pradesh Government have requested for the installation of a Radio Station at Tirupati;
- (d) if so, what iction has been taken by the Central Jovernment in this regard?

THE MINISTE X OF INFORMATION AND BROADCASTING AND SUPPLY AND REHABILITATION (SHRI V P. SATHE)-, (a) and (b) The 10 K.W. trar smitter, which was operating at A.I.R. Visakhapatnam before commissioning of the 100 K.W. transmitter, has teen retained there as a stand-by. It would not be feasible to use this transmitter for any new regular programme because it has outlived its u eful life

- (c) Yes, Sir.
- (d) A proposal to set up a local statin at Tirupati broadcasting being considered b<sub>r</sub> inclusion in the

revised Sixth Plan 1980-85. Its implementation would, however, depend on the final approval of the scheme in the revised Plan and availability of resources.

## Offer of technical assistance by Bulgaria for production of coal based energy

- \*69. SHRI DHARAMCHAND JAIN: Will the Minister of ENERGY AND COAL be pleased to state:
- (a) whether it is a fact that Bulgaria has offered technical assistance for the production of coal based energy, and
- (b) if so, what are the details in this regard?

THE MINISTER OF ENERGY AND COAL (SHRI A. B. "A. GHANI KHAN CHAUDHURI): (a) and (b) The Minister for Machine Building Industry of the People's Republic of Bulgaria had met the Minister of State for Energy on 28th June, 1980 when he had given some information regarding utilisation of low grade coal for electric power generation in Bulgaria. However, there was no formal offer of technical assistance for setting up of feny coal based power plants in India.

### Urdu Majlis programme of the All India Radio

\*70. SHRI KHURSHED ALAM KHAN: SHRI PRAKASH MEHROTRA: SHRI IBRAHIM KALANIYA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state-

- (a) whether it is a fact that the Urdu Majlis programme of the All India Radio is very popular among the listeners;
- (b) whether it is also a fact that the time allotted for this programme is not adequate;
- (c) if so, whether there is any proposal under Government's consideration to allocate more time for this programme?